

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 481/TT/2020**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for four no. of assets under “Installation of STATCOMs” in Western Region.

**Date of Hearing** : 10.9.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Madhya Pradesh Power Management Company Ltd.  
& 10 Others

**Parties present** : Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Installation of STATCOMs” in Western Region:
    - Asset-1:** ±300 MVAR STATCOM at 400 kV Aurangabad Sub-station;
    - Asset-2:** ±200 MVAR STATCOM at 400 kV Gwalior Sub-station;
    - Asset-3:** ±300 MVAR STATCOM at 400 kV Satna Sub-station; and
    - Asset-4:** ±300 MVAR STATCOM at 400 kV Solapur Sub-station
  - b. The transmission assets were put under commercial operation during 2014-19 tariff period.



- c. Transmission tariff for 2014-19 tariff period in respect of the transmission assets was allowed by the Commission vide order dated 1.11.2019 in Petition No. 111/TT/2018.
- d. The Commission vide order dated 1.11.2019 in Petition No. 111/TT/2018 disallowed the entire time over-run in case of the subject assets and accordingly IDC and IEDC were restricted.
- e. Pro-rata IDC claimed and deducted from the capital cost have been detailed in the petition.
- f. Additional Capital Expenditure (ACE) incurred in 2014-19 period may be considered under Regulation 14(1)(i) and 14(2)(iv) of the 2014 Tariff Regulations.
- g. Initial Spares claimed are within the norms.
- h. Reply to the Technical Validation letter has been filed vide affidavit dated 1.7.2021.
- i. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 1.9.2021.
3. The representative of MPPMCL submitted that the reply filed on behalf of MPPMCL vide affidavit dated 5.6.2020 may be considered.
4. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

